

J

C.A.No. 6434 OF 1999

.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp

L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R

L...T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....J.....J

Item No.101

Court No.7

Section IX

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 6434 OF 1999.@@  
CCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCC

Sau.Saraswatibai Trimbak Gaikwad

...Appellant(s)

Vs.

Damodhar D.Motiwale & Ors.

...Respondent(s)

[With appln.for revocation]

Date:15/01/2002 This matter(s) was called on for hearing today.

CORAM:

HON'BLE MR.JUSTICE SYED SHAH MOHAMMED QUADRI  
HON'BLE MR.JUSTICE S.N. VARIAVA

For the appellant(s) : Mr.AS Bhasme,Adv.  
M/s Sunil Karanjkar, Sanjay K.Visen,  
Manoj K.Misra, Adv.  
Dr.Nafis A. Siddiqui, Adv.

For the respondent(s) : Mr.UU Lalit, Adv.

UPON hearing counsel the Court made the following  
O R D E R

.SP2  
.....L.....I.....T.....T.....T.....T.....T.....T.....T.....T.....J.R

Mr.AS Bhasme, learned counsel for the appellant commenced his arguments at 2.10 p.m. and was on his legs when the Court rose for the day leaving the matter part-heard.

.SP1

[Naresh Kumar]  
Court Master

[Kanwal Singh]  
Court Master